

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
(ORIGINAL JURISDICTION)

OFFICIAL LIQUIDATOR REPORT NO. 26 OF 2026
IN
COMPANY PETITION NO. 253 OF 2000

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**IN THE MATTER OF M/S. GUJARAT TELEPHONE CABLES LIMITED.
(IN LIQUIDATION)**

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SALE OF ASSETS

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Pursuant to the orders dated 19.06.2026 passed by the Hon’ble High Court of Gujarat in Official Liquidator’s Report No. 26 of 2026, offers are invited in the sealed cover to reach at the undersigned on or before 17.07.2026 upto 4.00 PM in the office of Official Liquidator, Ahmedabad for sale of assets of the above-named company as per details given below :-

Description of property	Upset Price (Rs.)	E.M.D. (Rs.)
Office premises approximately 123.50 sq. mtrs. along with movables (except records) lying thereon situated at 507-508, 5 th Floor, Harekrishna Complex, Opp. Ras Rajeshwar Flats, Pritamnagar, Ashram Road, Ahmedabad.	44,00,000/-	4,40,000/-

Note :-

- 1) The sale of asset of the Company are on “**AS IS WHERE IS AND WHATEVER THERE IS BASIS**”.
- 2) No nomination shall be allowed.
- 3) The purchaser shall be liable to pay all local duties, taxes, charges, premium, GST, if any etc.
- 4) The Official Liquidator is not having any title documents / papers / property card of the assets under sale. Therefore, the interested bidders may verify the title clearance of the property at their cost and obtain necessary copies of title paper from concerned Government Authorities and make themselves fully satisfied regarding title clearance before participating in bidding

process. Similarly, they are also requested to have proper measurement of the concerned land, prior to bidding at their cost during the inspection as above. The interested buyers will furnish a certificate along with Tender Document to Official Liquidator that they are satisfied regarding title, area, nature, tenure and measurement of area of the property to their satisfaction and subsequently they will not raise any objection on the issue. If any bidder fails to furnish the above certificate, it will be presumed that he is fully satisfied with the title, area, nature, tenure and measurement of the Land. Any objection in this regard in future shall not be considered by the Official Liquidator.

- 5) The bidders are requested to submit their offers in accordance with the Terms and Conditions as mentioned in the tender forms.
- 6) The Auction Purchaser should note that TDS and GST, liability if any, arising out of the sale of assets and properties will have to be borne by the purchaser separately over and above sale consideration amount and shall not be deducted from sale consideration amount confirmed by the Hon'ble High Court of Gujarat.
- 7) Tender Forms and Terms and Conditions can be obtained from the office of Official Liquidator, Ahmedabad during the office hours on payment of Rs. 1,000/- in cash (non-refundable and non adjustable) from **07.07.2026 to 17.07.2026** upto 1.00 PM for participation in E-auction.
- 8) The interest Free Earnest Money (EMD) be deposited by way of NEFT/RTGS in the account of "**EMD Account of Official Liquidator**", Current Account No. **0960002105018295**, Punjab National Bank, Ashram Road Branch, Ahmedabad, RTGS/NEFT/IFS Code : **PUNB0017010**.
- 9) The Inspection of the above assets of the Company will be held on **10.07.2026 between 11:30 AM to 4:30 PM** for prospective/intending buyer at aforesaid premises.

- 10) The last date for submission of online offer along with EMD is 17.07.2026 upto 4:00 PM. After cut-off date and time, no offer shall be accepted without permission of the Hon'ble High Court of Gujarat.
- 11) The e-auction will be conducted through website <https://ol.auctiontiger.net> on **23.07.2026 at 12.00 PM** onwards with auto time extension of 10 minutes each time if the bid is made in the last minutes before close of e-auction till sale is concluded. Mr. Maulik Shrimali (M: 9173528727) is contact person for any help for auction proceeding.
- 12) The outcome of the E-Auction shall be placed before the Hon'ble High Court of Gujarat by the Official Liquidator and same is subject to confirmation by the Hon'ble High Court of Gujarat. The Official Liquidator may with the sanction of Hon'ble High Court of Gujarat has the right to reject any or all the offers without assigning any reasons.
- 13) This sale Notice may be treated as a Notice to all Secured Creditors, Unsecured Creditors, Workers, Members, Authorities and Public at large concerned with the above Company in Liquidation.

Phone No.: (079) 2658 1912

Email :- ol-ahmedabad-mca@nic.in

Date :- 29.06.2026

(SHOBHIT SRIVASTAVA) ICLS
OFFICIAL LIQUIDATOR FOR & ON
BEHALF OF SALE COMMITTEE OF
M/S. GUJARAT TELEPHONE CABLES
LTD. (IN LIQUIDATION) HAVING
ITS OFFICE AT 3rd FLOOR,
CORPORATE BHAWAN, B/H. ZYDUS
HOSPITAL, THALTEJ, AHMEDABAD
380059.